

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:222

ANSWERED ON:13.03.2012

REPORT ON MODERNISATION OF POLICE FORCE

Ahir Shri Hansraj Gangaram;Singh Shri Bhola

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received a report indicating that the process of modernisation of police is going on at a very slow pace in the country;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the standard of training is not upto the mark and there is no transparency in the recruitment process;
- (d) if so, the details and the reasons therefor;
- (e) the details of the efforts being made by the Government to accelerate the modernisation process; and
- (f) the total funds allocated to the States for the said purpose during each of the last three years and the current year, State-wise alongwith the details of utilisation?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The C&AG conducted audit of implementation of Scheme for Modernisation of State Police Forces (MPF Scheme) in 16 States including some of the States affected by naxalism. The report titled "Audit evaluation of Modernization of Police Force in India Volume 1" was published by C&AG in January, 2009. The audit gave State specific findings. However, the gist of C&AG conclusions and recommendations related to inordinate delay in submission of action plan by the States and approval by the Ministry of Home Affairs resulting in lower utilization of Scheme funds during the same year, shortage of vehicles for all the States, dependence of police on outdated and unserviceable weapons, shortage of non-residential and residential buildings compared with requirements as per Bureau of Police Research & Development (BPR&D) norms, inadequacy of police telecom network in some States and inadequacy of proper police training infrastructure, etc. The extracts of C&AG reports have been sent to respective States for taking appropriate remedial action. In order to monitor timely and appropriate use of funds sanctioned and released under the MPF Scheme, the Ministry of Home Affairs has introduced a system of quarterly concurrent audit of the Scheme since last quarter of 2008-09.

(c) & (d): "Police" being a State subject as per VIth Schedule to the Constitution of India, imparting training to State Police personnel is primarily the responsibility of the State Governments. However, in order to make recruitment process transparent, a Transparent Recruitment Process (TRP) has been developed by a Micro Mission under National Police Mission under Bureau of Police Research & Development (BPR&D). It has been circulated to all States for adoption. Quite a few States have implemented the process also.

(e) & (f): During the last three years i.e. 2008-09, 2009-10 and 2010-11, a total amount of Rs.3612.27 crore was released to the States under the Scheme for Modernization of State Police Forces (MPF Scheme). A statement indicating State-wise and year-wise release of funds under MPF Scheme in the last three years, 2008-09, 2009-10 and 2010-11, utilization reported by State Governments and funds released in the current financial year 2011-12 is at Annexure.